

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3987 of 2020

Kuldip Gope Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K. S. Nanda, Advocate

For the Opposite Party : Mr. Vijay Kumar Sinha, A.P.P.

3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 95 of 2018 arising out of Kamdara P.S. Case No. 21 of 2016 corresponding to Spt. G. R. No. 591 of 2016.

It has been alleged that the informant was purchasing vegetables on 09.06.2016 and his son was standing near the chicken shop. In the meantime, three persons came on a motor-cycle and shot at the son of the informant. Although, he was taken to the hospital, but he was declared dead. The petitioner has been implicated on the confession of co-accused Ram Krishna Baghel who had already been acquitted by the learned trial court. The petitioner has also been implicated on confession of Samuel Aind and Ganpat Kachchap. It therefore appears that the implication of the petitioner is on account of the confession of the co-accused persons.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge V, Gumla in connection with S. T. No. 95 of 2018 arising out of Kamdara P.S. Case No. 21 of 2016 corresponding to Spt. G. R. No. 591 of 2016.

(Rongon Mukhopadhyay, J)